

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT
CHENNAI**

Original Application No.125 of 2022 (SZ)

Korattur Lake Protecting People's Movement
Represented By Mr.S.Sekaran
Regd.No.189/2018 Secretary

.... Applicant

-Vs-

1. The State of Tamil Nadu
Represented by its Secretary to Government,
Chennai.
& others.

....Respondents

**STATUS REPORT FILED ON BEHALF OF
GREATER CHENNAI CORPORATION - 4TH RESPONDENT**

I, T.Karunakaran, Son of D.Teekaraman, Hindu, aged about 57 years, the Zonal Officer, Zone - VII, Greater Chennai Corporation, having office at Thiruvallur High Road, Opp. Dunlop, Chennai - 600053, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Zonal Officer, Zone - VII, Greater Chennai Corporation, and as such I am well acquainted with the facts of the case through available records. I am filing this Status Report on behalf of Greater Chennai Corporation.


Zonal Officer
Zone-7 (Ambattur)
Greater Chennai Corporation.
Chennai-600 053

2. I respectfully submit that when the above case came up for hearing on 13.03.2024 this Hon'ble Tribunal has passed an Interim order as follows: -

"...1. The Greater Chennai Corporation (GCC) has earlier mentioned that they have installed 11 Nos. of CCTV cameras surrounding the Korattur Lake to monitor any kind of decanting of sewage in the Korattur Lake. The GCC is directed to examine the footage and file a report as to any lorries are being brought to Korattur Lake and discharging the sewage water.

2. Regarding M/s. Aavin (11th Respondent) for which the ETP was not functioning, tenders were floated as recorded in the earlier order. But it was cancelled due to the tender excess and the retendering process is going on which would be completed after getting the approval from the Board.

3. In the meanwhile, we make it clear that M/s. Aavin (11th Respondent) should not let in any of the effluents in the Lake and ensure that they are carried to the nearest treatment plants. We also request the Managing Director of M/s. Aavin (11th Respondent) to look into this issue, address the same and report compliance at the earliest.


Zonal Officer
Zone 7 (Ambattur)
Greater Chennai Corporation
Chennai

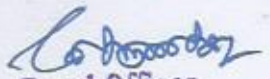
4. *The Tamil Nadu Pollution Control Board which ought to have filed the report after inspection has not yet filed.*

5. *The Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) is directed to verify the footage of the CCTV cameras installed by the GCC and also furnished by the applicant and take appropriate action against the wrongdoers. The action taken by them also may be reported in the next hearing.*

6. *Let the CMWSSB also address the management of the sewage generated by the ineligible house owners and also from the illegal constructions.*

7. *Post the matter on 07.05.2024 for filing the report by the GCC, CMWSSB, TNPCB and M/s. Aavin....”.*

3. I respectfully submit that the Korattur lake are maintained by the Public Works Department. I further submit that surplus water from the Korattur lake has to be free flowed from the North Avenue Canal connecting the Otteri Nallah into the sea.
4. I respectfully submit that as per the Hon'ble Tribunal direction the CCTV cameras installed by the Greater Chennai Corporation in the surrounding the Korattur Lake is having a storage capacity of 30 days and thereafter the footages will automatically


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erased i.e., the data stored before the 30th day will be erased automatically to accommodate the data of the current day. As such that there no lorry entered inside and poured drainage water in the said lake.

5. I respectfully submit that while so, the Lok Sabha Elections 2024 were announced on 16.03.2024 and immediately code of conduct came into force and all the officials were engaged in the Election Work. Further, the order of this Hon'ble Court was communicated the officials of Greater Chennai Corporation only in the last week of the April 2024. Hence, the Greater Chennai Corporation is not able to verify the footages of 13th March 2024, which is neither willful nor wanton only to the reasons stated above.
6. I respectfully submit that, on inquiry it was found that the patrolling vehicle of T3 Korattur Police Station has captured a empty sewerage lorry on 13.03.2024 and the lorry driver by the police authority they warned and no case was registered by the Police officials. I further submit that, neither the Police officials nor the applicant herein has informed the officials of Greater Chennai Corporation about the above said incident on that day.


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Greater Chennai Corporation
Chennai-600 053

Further, the officials of Greater Chennai Corporation have verified the recorded data for the past 30 days and no vehicle has been spotted disposing the sewer into the canal.

7. I respectfully submit that the Chennai Metro Water Supply and Sewerage Board is the competent authority to monitor and take action against the sewer lorries, a letter will be addressed to the Managing Director, Chennai Metro Water Supply and Sewerage Board requesting to take action by cancelling the license issued to the lorries who are engaging in illegal disposal of the sewer in the canal.

Hence it is prayed that this Hon'ble Tribunal may Accept the Status Report and pass suitable orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

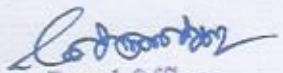


COUNSEL FOR 4TH RESPONDENT


Solemnly affirmed at Chennai ()

On this the ^{19th} day of ^{OCT} ~~May~~ 2024 ()

And signed his name in my presence ()


Zonal Officer
Before (Meattur)
Greater Chennai Corporation
Chennai-600 053

Advocate: Chennai


E.No.340/96

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TRIBUNAL SOUTHERN ZONE AT CHENNAI

Original Application No.125 of 2022 (SZ)

STATUS REPORT FILED
ON BEHALF OF
GREATER CHENNAI CORPORATION

Mr.N.R.RAMESH KANNA
COUNSEL FOR CHENNAI CORPORATION